

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 50/81 HELD ON 16.03.2010.

The Meeting No. 50/81 of Norms Committee-II was held on 16.03.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. S.K. jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. Shyam Sunder, DDG	DGFT
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. A.K. Mishra, Asst. Dir.	MOS
6.	Sh. Narendra Vashista, FTDO	DGFT

Case No.: 24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Rejected
HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

Case No.: 25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Deffered and Re-indexed
HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:27.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is			

under examination of DHI. The case stands deferred and to be re-listed on 27.04.2010.

3	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Withdraw
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010.The Committee observed that the case is re-listed for 13.04.2010. Hence decided to withdraw the case.			

4	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided that the Member Secretary may issue a D.O. Reminder to Min. of Mines to expedite the comments. The case stands deferred and to be relisted on 27.04.2010.			

5	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided that the Member Secretary may issue a D.O. Reminder to Min. of Mines to expedite the comments. The case stands deferred and to be relisted on 27.04.2010.			

6	Case No.:12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: withdrawn
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	withdrawn
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the case already approved in Meeting No 42/81 dt.19.012010. Hence decided to withdraw the case.			

7	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: approved
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.No.1 to 7 may be allowed as applied for inclusive of 6% wastage. 2. Quantities of import items at S.No. 8 & 9 put together may be allowed within 2 % of FOB value of exports. 3. Import items from Sl. No. 10 to 16 may be deleted as requested by firm vide their letter dated 14/2/2010. R/A may take suitable consequential action accordingly.			

8	Case No.:17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: approved
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.No.1 to 5 may be allowed as applied for inclusive of 6% wastage. 2. Quantities of import items at S.No. 6 & 7 put together may be allowed within 2 % of FOB value of exports. 3. Import items from Sl. No. 8 to 12 may be deleted as requested by firm vide their letter dated 14/2/2010.			

9	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided that the Member Secretary may issue a D.O. Reminder to Min. of Mines to expedite the comments. The case stands deferred and to be relisted on 27.04.2010.			

10	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore			

decided that the Member Secretary may issue a D.O. Reminder to Min. of Mines to expedite the comments. The case stands deferred and to be relisted on 27.04.2010.

11	Case No.: 18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. MOS has informed vide U.O No. 2(5)/2008-TW dated 12.03.2010 that certain clarifications are sought from the firm. Party may be asked to give the reply by 23.04.2010 otherwise the case will be rejected. The case stands deferred and to be relisted on 27.04.2010.			

12	Case No.: 1/3/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Rejected
	HQ File :01/81/050/00005/AM10/	RLA File :31/24/040/00001/AM10/	Lic.No/Date:3110038033 06.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010.DIPP representative informed that the reply was studied and it was found to be incomplete. Since they have not given the required details despite reminders, NC decided to reject the case.			

13	Case No.: 24/33/81-ALC2/2009	Party Name:FARMOZ ELECTRICALS	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00303/AM10/	RLA File :03/94/040/01089/AM09/	Lic.No/Date:0310516244 20.04.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010.The Committee observed that the copy of reply was handed over to DC(MSME). The case stands deferred and to be relisted on 27.04.2010.			

14	Case No.: 16/11/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: approved
	HQ File :01/81/050/00063/AM10/	RLA File :13/24/040/00006/AM10/	Lic.No/Date:1310028901 02.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl. No. 1 may be allowed as 3895 Kgs., inclusive of 1 % wastage. 2. Quantities of import items at Sl. Nos. 2 & 3 may be allowed as 1.05 Kgs/Kg content in the export products.			

R/A may take suitable consequential action accordingly.

15	Case No.:20/11/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Approved
	HQ File :01/81/050/00067/AM10/	RLA File :05/24/040/00119/AM10/	Lic.No/Date:0510243000 04.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the similar request of the firm was recommended by DHI vide his U.O of even number dated 01.07.2009 wherein the description of export product was amended by inserting a word 'alloy' after Aluminium and input were allowed with 5% Wastage. R/A may take suitable consequential action accordingly.			

16	Case No.:9/19/81-ALC2/2009	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Rejected
	HQ File :01/81/050/00140/AM10/	RLA File :03/95/040/00275/AM10/	Lic.No/Date:0310531760 31.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. This is a case transferred from DES-I. DHI informed that firm application is not received. One more copy may be forwarded to DHI. The case stands deferred and to be relisted on 27.04.2010.			

18	Case No.:21/33/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM10/	RLA File :52/24/040/00012/AM10/	Lic.No/Date:5210028344 24.09.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 23.04.2010.The case stands deferred and to be relisted on 27.04.2010.			

19	Case No.:9/33/81-ALC2/2009	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM10/	RLA File :07/24/040/00276/AM10/	Lic.No/Date:0710068015 04.11.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

20	Case No.:6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: - 1. Details of accessories to be exported. 2. Some of the components to be imported are not in multiples of the quantity of exports-clarification. 3. Weight of alluminium to be welded. 4. Quantity of import given in appendix xi-A is not per unit requirement-clarification . 5. Specific use/functions of each of the import item in the export product. 6. Import item no. 15 & 16 has been shown as components while these do not appear to be so.			

21	Case No.:7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.04.2010.			

22	Case No.:8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DC(MSME). The case stands-deferred and to be re-listed on 27.04.2010.			

23	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.			

24	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DIPP. The case stands-deferred and to be re-listed on 27.04.2010.			

25	Case No.:2/43/81-ALC2/2009	Party Name:CONNECT INTERNATIONAL PVT.LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: approved
	HQ File :01/81/050/00417/AM10/	RLA File :05/23/040/00149/AM10/	Lic.No/Date:0510255673 05.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. As per earlier licence No. 051020707080 dated 01.08.2007 and after taking clue from SION C-1734, the Norms Committee decided to ratify the licence as applied for. R/A may take suitable consequential action accordingly.			

26	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.			

27	Case No.:4/43/81-ALC2/2009	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM10/	RLA File :02/24/040/00174/AM10/	Lic.No/Date:0210136144 06.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 19.04.2010.The case stands deferred and to be relisted on 27.04.2010.			

28	Case No.:5/43/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM10/	RLA File :07/24/040/00371/AM10/	Lic.No/Date:0710069331 08.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

29	Case No.:6/43/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM10/	RLA File :07/24/040/00377/AM10/	Lic.No/Date:0710069332 08.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.04.2010.			

30	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.			

31	Case No.:10/43/81-ALC2/2009	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Approved
	HQ File :01/81/050/00425/AM10/	RLA File :05/24/040/00616/AM09/	Lic.No/Date:0510256208 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of export products from Sl. No. 1 to 19 may also be specified as 30000 Nos., 1500 Nos., 1500 Nos., 1500 Nos., 4500 Nos., 3000 Nos., 1500 Nos., 3000 Nos., 20000 Nos., 2000 Nos., 2500 Nos., 1000 Nos., 1000 Nos., 1100 Nos., 3000 Nos., 2400 Nos., 3000 Nos., 500 Nos. & 500 Nos. respectively in addition to their quantities in Kgs.			

2. Weight of 6900 Kgs., 16.8 Kgs., 432 Kgs., 21 Kgs., 630 Kgs., 3.5 Kgs., 105 Kgs., 3.5 Kgs. & 105 Kgs. may be specified with the quantities of import items at Sl. Nos. 4, 50, 51, 55, 56, 60, 61, 65 & 66 respectively.

3. Quantities of import items from Sl. No 1 to 66 may be allowed on net to net basis as claimed by the firm. Accordingly quantities of import items at Sl Nos. 1, 2,3 & 4 may be reduced to 4263 Kgs., 4176 Kgs., 311 Kgs and 30000 Nos. respectively.

R/A may take suitable consequential action accordingly.

32	Case No.:11/43/81-ALC2/2009	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Approved
	HQ File :01/81/050/00426/AM10/	RLA File :05/24/040/00448/AM10/	Lic.No/Date:0510256210 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of export products from Sl. No. 1 to 11 may also be specified as 1500 Nos., 1500 Nos., 900 Nos., 600 Nos., 300 Nos., 900 Nos., 900 Nos., 300 Nos., 5000 Nos., 5000 Nos. & 5000 Nos. respectively in addition to their quantities in Kgs. 2. Quantities of import items from Sl. No 1 to 33 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

33	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.			

34	Case No.:9/43/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Approved
	HQ File :01/81/050/00424/AM10/	RLA File :05/23/040/00144/AM10/	Lic.No/Date:0510256194 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the			

Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items from S.Nos. 1, 2 & 4 may be allowed as applied for after taking clue from SION C-391
2. Quantity of import item at S.No.3 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

35	Case No.:13/43/81-ALC2/2009	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM10/	RLA File :04/24/040/00262/AM10/	Lic.No/Date:0410110859 15.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: - 1. Length of each export product. 2. Information in respect of Sl. No. 5 & 11 of Standard deficiency Format.			

36	Case No.:14/43/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status: Withdrawn
	HQ File :01/81/050/00429/AM10/	RLA File :05/24/040/00424/AM10/	Lic.No/Date:0510256547 18.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. NC observed that the A.A has been issued by R.A on repeat basis as per the decision of Norms Committee taken in NC meeting No.18/81 dt.04.08.2009. Hence decided to withdraw the case.			

37	Case No.:15/43/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:50/81-ALC2/2009 16.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM10/	RLA File :07/24/040/00385/AM10/	Lic.No/Date:0710069448 18.01.2010	Defer Date:27.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 27.04.2010.			

PART –AR –DEFFER

S.No. 103

Case No. AR -6	M/s. Power Gear Ltd.,Bangalore
Meeting No.50/81	F.No.01/81/50/742/AM08/DES-II
Dated: 16.03.2010	Advance Licence No 07100554346 dt.16-01-2008
	RLA F.No.07/24/040/714/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items from S.Nos. 1 to 36 may be allowed as per GN-4.
2. Quantity of import item at S.No.37 may be reduced to 250 Kg. i.e. 2% of the weight of the aluminium sheets.

R/A may take suitable consequential action accordingly.

S.No.104

Case No. AR- 6(A)	M/s Raychem RPG Ltd.Mumbai
Meeting No.50/81	F.No.01/81/162/772 /AM07/DES-II
Dated: 16.03.2010	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

Export Product		Import Items	
Description	Quantity	Description	Quantity
Terminal Block assembly	1 No.	1. Relevant Tubes 2. Void filling Mastic	1.02 Mtr./mtr. content in the export product Net to net

R/A may take suitable consequential action accordingly.

S.No. 105

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
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Meeting No.50/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 16.03.2010	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DC(MSME). The case stands-deferred and to be re-listed on 27.04.2010.

S.No. 106

Case No. AR-48	M/s Laxmi Electronics Mould & Precision Engineering Ltd., Bangalore
Meeting No.50/81	F.No.01/81/050/00633/AM04/DES-II
Dated 16.03.2010	Advance License No. 0710032408 dt.09.09.2004
	RLA F.No.07/24/040/05323/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.

Sl. No. 107

Case No.AR -61	M/s.Crompton Greaves Ltd.Mumbai
Meeting No.50/81	F.No.01/80/50/00065/AM06/DES-I/DES-II
Dated 16.03.2010	Advance Licence No 0310359961 dt.16.12.2005
	RLA F.No. 03/94/40/1412/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.

S. No. 108

Case No.AR -62	M/s. Transalloy India Pvt. Ltd. Mumbai.
Meeting No.50/81	F.No.01/80/50/00345/AM08/DES-II
Dated 16.03.2010	Advance Licence No 0310445415 dt.10.08.2007
	RLA F.No. 03/95/40/612/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the case is under examination of DHI. The case stands-deferred and to be re-listed on 27.04.2010.

PART-B- DEFFER

S. No.05

Case No.B -5	M/s. Rajendra Mechanical Industrial Ltd.Mumbai
Meeting No.50/81	F.No.01/81/162/612/AM10/DES-II
Dated 16.03.2010	Advance Licence No 0310272011 dt.01.06.2004 and Advance Licence No.0310383103 dt. 05.06.2006

RLA F.No. 03/22/040/0171/AM05 and 03/91/040/0133/AM05
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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.No. 50/81 scheduled to be held on 16.03.2010. NC noted that items of import and export given in policy section's note are not correct. Policy section may give correct description alongwith copies of the relevant licenses for further examination by NC. The case stands-deferred and to be re-listed on 27.04.2010.

S. No. 06

Case No.B -6	M/s. Soni Ispat Ltd.Indore
Meeting No.50/81	F.No.01/81/162/481/AM10/DES-II
Dated 16.03.2010	Advance Licence No 1110014170 dt.10.10.2006 and Advance Licence No. 1110013800 dt.01.08.2006
	RLA F.No. 11/21/040/076/AM07 & 11/22/040/053/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same for early comments. The case stands deferred and to be relisted on 27.04.2010.

PART –C - DEFFER

S. .No. 72

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 50 /81	F.No. 01/81/162/677/am08/DES-II
Dated: 13.03.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. It was decided that the technical team should consist of all technical members, Chairman/Member Secretary of NC-II. The case stands deferred and to be relisted on 27.04.2010.

S.No. 73

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No.50/81	F.No.01/81/162/767/AM09/DES-II
Dated 16.03.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same for early comments. The case stands deferred and to be relisted on 27.04.2010.
